

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4447

ANSWERED ON:19.05.2006

POLICY OF UNAUTHORISED CONSTRUCTION

Jha Shri Raghunath;Paraste Shri Dalpat Singh;Singh Shri Prabhunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to review the policy of unauthorised construction in bungalows situated in Lutyen`s Zone and had stopped taking any action against construction by Government servants in their residential quarters;

(b) if so, the details thereof:

(c) the details of the unauthorised construction removed from the bungalows in Lutyen`s zone so far;

(d) whether CPWD is not covering verandahs etc. on the ground of non-availability of funds;

(e) if so, whether the Government proposes to allow the residents to get such works done at their own cost; and

(f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(c): In the Lutyen`s Bungalow Zone (LBZ), the extent of unauthorized constructions vis-a-vis the plinth area norms for Type-VIII bungalows, the structural safety, heritage status and aesthetic requirement norms is being determined by CPWD. It will identify the portions that could be retained and made part of the existing bungalows and the portions that need to be removed.

For Government residential quarters, the process of identifying standard items constituting unauthorized constructions has begun and the procedure to be adopted to see they are to be removed, is being prepared.

The unauthorised construction in 5 bungalows i.e. AB-2, Pandara Road, 9, Lodhi Estate, 2 & 9 Krishna Menon Marg and 9, Gurudwara Rakab Ganj Road have been removed on their respective vacation.

(d)to(f): The works are done by CPWD on the basis of the allocation of funds. Under the existing policy the residents are not allowed to get such works done at their own cost.